## GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

# LOK SABHA UNSTARRED QUESTION NO. 5201 TO BE ANSWERED ON 24.07.2019

### **RETAINING/OCCUPYING NORTHERN RAILWAY POOL HOUSES**

# 5201.SHRI SUDHAKAR TUKARAM SHRANGARE: SHRI RAMCHARAN BOHRA: SHRI DEVJI M. PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the senior Railway Officers who are not working in Northern Railway but are retaining/occupying Northern Railway pool houses in Delhi including retired officers and their present status;

(b) the details of the present railway housing policy on allotment, retention rules including Northern Railway pool houses and retention of amendments/changes done in the railway housing policy rules to allow the retention of Northern Railway pool houses by the railway officers not working in Northern Railway i.e. posted at DRMs, officers working in Railway Board, in PSUs and on deputation and if so, the details thereof and the reasons therefor;

(c) whether many officers manage their posting in Delhi after Northern Railway tenure either in Railway Board or in PSU or on deputation and do not vacate Northern Railway Pool houses for decades and are in Delhi continuously for decades or managed to get posting back to Delhi in short period and if so, the details thereof and the reasons therefor; and

(d) whether the Government is contemplating to formulate any action plan to get the Northern Railway pool houses vacated from the officers not working in Northern Railway and also to stop future misuse/manipulation of housing policy/rules for individual benefit and if so, the details thereof and if not, the reasons therefor?

### ANSWER

### MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

#### (SHRI PIYUSH GOYAL)

(a): As per information compiled by and obtained from Northern Railway, 59 houses have been retained by officers not presently working in Northern Railway on permissible grounds such as retirement, transfer, deputation to Railway/non railway PSUs, posting as faculties in Training Institutes/ DRMs/RRB Chairman/ difficult projects/ non-family stations etc.

Besides the above, six houses are in occupation beyond the permissible period. These are liable for eviction proceedings.

(b): Ministry of Railways' policy of allotment/retention of railway accommodation including Northern Railway pool houses are based on general guidelines of Ministry of Housing and Urban Affairs and the various operational requirements specific to Railways. All guidelines are available on www.indianrailways.gov.in/railwayboard/ – About Indian Railways - Railway Board Directorates – Establishment -Establishment (G) Circulars.

(c): Posting of officers in Railway Board or PSUs is based on the applications received and job requirements keeping in view the transfer policy applicable to Railway officers.

(d): Eviction proceedings are initiated on expiry of permitted retention period.

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